

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3463
ANSWERED ON:17.08.2005
ENTITLEMENT FOR NIGHT DUTY/OVER TIME DUTY ALLOWANCE
Rajbhar Shri Chandra Dev Prasad

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it is a fact that the entitlement for Night Duty Allowance (NDA) and Over Time Allowance (OTA), is Rs. 2200/-p.m. (pre-revised);
- (b) if so, the details thereof;
- (c) whether the Board of Arbitration had given an award for removal of upper pay ceiling of Rs. 2200/- p.m. for entitlement of NDA to all Non-Gazetted Employees;
- (d) if so, the details thereof;
- (e) whether the Government proposes to allow NDA and OTA without any upper pay ceiling; and
- (f) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a) & (b): Yes Sir, As per the existing instructions entitlement for payment of Night Duty Allowance (NDA) and Over Time Allowance (OTA) is up to the notional pay of Rs. 2200/- p.m. in the pre-revised scales of pay under the CCS (Revised Pay) Rules, 1986.
- (c) & (d): The Board of Arbitration has ordered removal of ceiling for entitlement of non-gazetted employees for NDA.
- (e): No, Sir.
- (f): Does not arise.